



\$~60

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 7<sup>th</sup> May, 2026***

+ CRL.M.C. 3554/2026 & CRL.M.A. 14453/2026

RAMAN & ORS.

....Petitioners

Through: Mr. Abhinav Kaushik, Mr. Aman Kaushik and Mr. Rishabh Attri, Advocate along with P-1 in person P-2 & P-3 (Through VC)

versus

STATE GNCTD & ANR.

....Respondents

Through: Mr. Raj Kumar, APP for State/R-1 with W/ASI Suman Lata and SI Rahul, PS Baba Haridas Nagar Mr. Nitish Nagar, Mr. Pawan Kumar and Ms. Aditi Singh, Advocates along with R-2 in person

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 0171/2024 dated 07.05.2024, registered at Police Station Baba Haridas Nagar for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Marriage between petitioner No. 1 and respondent No. 2 was solemnized on 29.06.2020 according to Hindu rites and ceremonies. The couple was blessed with a baby girl.
3. On account of some matrimonial discord and temperamental



differences, respondent No. 2 reported the matter to the police which resulted in registration of aforesaid FIR.

4. Charge-sheet has already been filed and next date before the learned Trial Court is stated to be 04.06.2026.

5. Fact, however, remains that parties have been able to settle all their matrimonial disputes and have entered into *Memorandum of Understanding* on 10.11.2025.

6. It is in the abovesaid backdrop that quashing is being sought.

7. Respondent No.2 is present with her counsel and has been duly identified by her counsel as well as by Investigating Officer.

8. Petitioner No. 1 is present in person while petitioner Nos. 2 & 3 have joined the proceedings through *videoconferencing*.

9. When asked, respondent No. 2 reiterates the terms of settlement as mentioned in *Memorandum of Understanding* on 10.11.2025. As per terms of settlement, respondent no. 2 has agreed to accept a total sum of Rs. 35,00,000/- towards her *istridhan*, alimony, maintenance (past, present and future). She submits that she has already received a sum of Rs. 25,00,000/- and balance amount of Rs. 10,00,000/- has been received today by way of cheque bearing No. 192009 dated 07.05.2026 drawn on State Bank of India, Hanumangarh, Rajasthan.

10. Custody of aforesaid baby girl will remain with respondent No. 2 and petitioner No. 1 shall have no visitation rights.

11. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.



12. Parties have already taken divorce by way of mutual consent on 28.02.2026.
13. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.
14. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.
15. Consequently, to secure the ends of justice, FIR No. 0171/2024 dated 07.05.2024, registered at Police Station Baba Haridas Nagar for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioners' depositing total cost of Rs. 20,000/- in the account of *Delhi High Court Legal Services Committee* within two weeks from today.
16. Original *Memorandum of Understanding* dated 10.11.2025 as well as original affidavits of the parties shall be submitted before the learned Trial Court within further two weeks.
17. The petition stands disposed of in aforesaid terms.
18. Pending application also stands disposed of.

**(MANOJ JAIN)**  
**JUDGE**

**MAY 7, 2026/dr/sk**